

(c) The Corporation have placed an order for three Airbus A300B2 aircraft, which are due to be delivered in the last quarter of 1976 and expected to be progressively put into operation from December, 1976. These aircraft will have a seating capacity of 278 passengers and cargo capacity to the tune of 10 to 12 metric tonnes.

#### **Amendment to Central Sales Tax Act**

**1876. SHRI SUKHDEO PRASAD VERMA:** Will the Minister of REVENUE AND BANKING be pleased to state:

(a) whether Government propose to amend the Central Sales Tax Act to provide some tax relief for export-oriented goods; and

(b) if so, the salient features thereof?

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b). It is proposed to amend the Central Sales Tax Act, 1956 and a Bill including *inter-alia* an amendment to the Act to this effect is proposed to be introduced in the current session of Lok Sabha

#### **Raids on Hoarders, Smugglers and Economic Offenders**

**1877. SHRI SHANKERRAO SAVANT:** Will the Minister of REVENUE AND BANKING be pleased to state:

(a) the total wealth unearthed by raids on hoarders, smugglers and economic offenders during 1974-75, 1975-76 and 1976-77 (upto 31st July, 1976); and

(b) how much tax and penalty was recovered from this unearthed wealth in each of these years?

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): (a) The value of assets seized in the search and seizure operations conducted by the Income-tax authorities for unearthing unaccounted for income/assets during 1974-75, 1975-76 and 1976-77 (upto 31-7-76) is as under:—

	Value of assets seized
	(Rs. in lakhs)
1974-75	1713
1975-76	2135
1976-77 (upto 31-7-76)	510

(b) In a case involving seizure of valuable assets/books of account etc., completion of regular assessment(s) requires detailed enquiry including scrutiny of the seized books of account and giving due opportunity to the assessee to give his explanation(s) etc. This is a time consuming process.

The information as to tax and penalty recovered in respect of the cases involving the above seizures and in which assessments have been completed so far is not available and its collection will involve time and labour not commensurate with the results likely to be achieved. If the Hon'ble Member desires to have information in respect of any particular case(s), the same can be collected and furnished.